CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 45/2002 in OA 2518/2000

New Delhi this the 7th day of August, 2002

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J) Hon'ble Shri V.K.Majotra, Member (A)

Jagdish and others Badli workers, Delhi Milk Scheme, West Patel Nagar, New Delhi.

..Petitioners

(By Advocate Shri R.S.Rawat)

VERSUS

- 1. Shri D.K.Vishwas,
 Secretary to the Government
 of India, Ministry of Agriculture,
 (Deptt.of A.H.& Dairying)
 Krishi Bhawan, New Delhi.
- 2. Shri R.M.Mishra,
 General Manager,
 Delhi Milk Scheme,
 West Patel Nagar, New Delhi.

... Respondents

(By Advocate Shri K.R.Sachdeva)

ORDER (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

We have heard both the learned counsel in CP 45/2002. In pursuance of the Tribunal's order dated 18.7.2002, Shri K.R.Sachdeva, learned counsel for the respondents has submitted a copy of the Hon'ble Delhi High Court's order dated 12.7.2002, copy placed on record.

2. In view of the above order of the High Court, we do not think that it will be proper at this stage to continue with CP 45/2002. Accordingly, CP 45/2002 is dismissed. Notices issued to the alleged contemnors are discharged. File to be consigned to the record room.

(V.K.Majotra)
Member (A)

(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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